



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 24 जुलाई, 2024 / 02 श्रावण, 1946

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 11th June, 2024

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to

declare the Additional District and Sessions Judge (CBI), Shimla, H.P. as Drawing and Disbursing Officer in respect of the Court of Additional District and Sessions Judge-I, Shimla and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of the establishment attached to the aforesaid Court under Major head "2014 Administration of Justice" during the earned leave period of Sh. Praveen Garg, Additional District and Sessions Judge-1, Shimla *w.e.f.* 10-06-2024 to 15-06-2024 with permission to prefix 08-06-2024 and 09-06-2024 being 2nd Saturday and Sunday and suffix 16-06-2024 being Sunday or till he returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 13th June, 2024

No. HHC/Admn.16(20)75-III.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, U/S 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Priyanka (HIM/120/2023) Advocate, as Oath Commissioner at Bilaspur for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By Order of Hon'ble the Chief Justice
Registrar (Admn.).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 14th June, 2024

No. HHC/Estt.3(649)/2009.—05 days commuted leave on and with effect from 03-06-2024 to 07-06-2024 with permission to suffix second Saturday & Sunday fell on 08-06-2024 & 09-06-2024, is hereby sanctioned, *ex-post-facto*, in favour of Shri Pritam Singh Thakur, Court Secretary of this Registry.

Certified that Shri Pritam Singh Thakur has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Pritam Singh Thakur would have continued to officiate the same post of Court Secretary but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 13th June, 2024

No. HHC/GAZ/14-288/2006.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 10 days' commuted leave *w.e.f.* 14-05-2024 to 23-05-2024 in favour of Sh. Ramnik Sharma, Senior Civil Judge-*cum*-CJM, Solan, H.P.

Certified that Sh. Ramnik Sharma had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Ramnik Sharma would have continued to hold the post of Civil Judge-*cum*-CJM, Solan, but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 15th June, 2024

No. HHC/Admn.16(37)92-VII.—Hon'ble the Chief Justice has been pleased to cancel the appointment of Ms. Archana Negi (HIM/194/2016) Advocate as Oath Commissioner, at District Courts, Chakkar, Shimla appointed *vide* this Registry Notification No. HHC/Admn.16(13)74-XI-35444-54, dated 01-12-2023, with immediate effect.

By Order of Hon'ble the Chief Justice,
Registrar (Admn.).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 14th June, 2024

No. HHC/GAZ/14-249/2000-I.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 07 days' commuted leave *w.e.f.* 20-03-2024 to 26-03-2024, in favour of Smt. Aparna Sharma, Principal Judge, Family Court, Shimla, H.P.

Certified that Smt. Aparna Sharma had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Smt. Aparna Sharma would have continued to hold the post of Principal Judge, Family Court, Shimla but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 14th June, 2024

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Additional District and Sessions Judge-I, Kangra at Dharamshala, H.P. as Drawing and Disbursing Officer in respect of the Court of Additional District and Sessions Judge-II, Kangra at Dharamshala, H.P. and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" till the posting/joining of new Presiding Officer in the aforesaid Court.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 15th June, 2024

No. HHC/GAZ/14-272/03.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 05 days' commuted leave *w.e.f.* 26-05-2024 and 30-05-2024 in favour of Sh. Hoshiar Singh Verma, Additional District and Sessions Judge-II, Una, H.P.

Certified that Sh. Hoshiar Singh Verma had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Hoshiar Singh Verma would have continued to hold the post of Additional District and Sessions Judge-II, Una, but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 18th June, 2024

No. HHC/GAZ/14-355/2015.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 03 days' commuted leave *w.e.f.* 12-01-2022 to 14-01-2022 in favour of Sh. Kuldeep Sharma, the then Civil Judge-cum-JMFC, Shillai, H.P. presently posted as Civil Judge-cum-JMFC, Manali.

Certified that Sh. Kuldeep Sharma had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Kuldeep Sharma would have continued to hold the post of Civil Judge-cum-JMFC, Shillai, but for his proceeding on leave for the above period.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 18th June, 2024

No.HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Additional District and Sessions Judge, Kinnaur at Rampur Bushahr as Drawing and Disbursing Officer in respect of the Court of District and Sessions Judge, Kinnaur at Rampur Bushahr and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class I to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" during the medical/commuted leave period of Sh. Barinder Thakur, District and Sessions Judge, Kinnaur at Rampur Bushahr or till he returns from leave.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 15th June, 2024

No. HHC/Admn.16(37)92-VII.—Hon'ble the Chief Justice, has been pleased to cancel the appointment of Ms. Archana Negi (HIM/194/2016) Advocate as Oath Commissioner, at District

Courts, Chakkar, Shimla appointed *vide* this Registry Notification No. HHC/Admn.16(13)74-XI-35444-54, dated 01-12-2023, with immediate effect.

By Order of Hon'ble the Chief Justice,
Registrar (Admn.).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 20th June, 2024

No. HHC/Admn.6(23)/74-XVII.— Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Senior Civil Judge-*cum*-ACJM, Nurpur as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Nurpur and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" during the paternity leave period of Sh. Shashi Kant, Civil Judge-*cum*-JMFC, Nurpur *w.e.f.* 14-06-2024 or till he returns from leave.

By order,

Sd/-
Registrar General.

In the Court of Tehsildar-*cum*-Executive Magistrate, Bharmour, District Chamba (H.P.)

Smt. Kalhari d/o Sh. Karam Chand, r/o Village Khanbagga, P.O. Badgran, Tehsil Bharmour, District Chamba (H.P.) . . . *Applicant.*

Versus

General Public

Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Registration Act, 1969.

Whereas, Smt. Kalhari d/o Sh. Karam Chand, r/o Village Khanbagga, P.O. Badgran, Tehsil Bharmour, District Chamba (H.P.) has filed an affidavit for registration of delayed birth of Kalhari d/o Karam Chand born on 25-05-1984 for entry in the record of Gram Panchayat Badgran, Tehsil Bharmour, District Chamba (H.P.).

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of Kalhari d/o Karam Chand born on 25-05-1984 for entry in concerned of Gram Panchayat Badgran they may file their claim/objections on or

before 21-08-2024 in this court failing which necessary orders will be passed to the Gram Panchayat for registration of birth accordingly.

Issued under my hand and seal today on this 5th day of July, 2024.

Seal.

Sd/
*Tehsildar-cum-Executive Magistrate,
Bharmour, District Chamba (H.P.).*

In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)

Sh. Subhash Chand s/o Sh. Madho, r/o Village Samra, P.O. Uleri, Tehsil Bharmour, District Chamba (H.P.) . . Applicant.

Versus

General Public

Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Registration Act, 1969.

Whereas, Sh.Subhash Chand s/o Sh. Madho, r/o Village Samra, P.O. Uleri, Tehsil Bharmour, District Chamba (H.P.) has filed an affidavit for registration of delayed birth of Subhash Chand s/o Sh. Madho born on 08-08-1963 for entry in the record of Gram Panchayat Ronuhkothi, Tehsil Bharmour, District Chamba (H.P.).

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of Subhash Chand s/o Sh. Madho born on 08-08-1963 for entry in the concerned Gram Panchayat Ronuhkothi they may file their claim/objections on or before 21-08-2024 in this court failing which necessary orders will be passed to the Gram Panchayat for registration of birth accordingly.

Issued under my hand and seal today on this 5th day of July, 2024.

Seal.

Sd/
*Tehsildar-cum-Executive Magistrate,
Bharmour, District Chamba (H.P.).*

In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)

Sh. Jaisi Ram s/o Sh. Veer, r/o Village Magloon, P.O. Ronuhkothi, Tehsil Bharmour, District Chamba (H.P.) . . Applicant.

Versus

General Public

Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Registration Act, 1969.

Whereas, Sh. Jaisi Ram s/o Sh. Veer, r/o Village Magloon, P.O. Ronuhkothi, Tehsil Bharmour, District Chamba (H.P.) has filed an affidavit for registration of delayed birth of Jaisi Ram s/o Sh. Veer born on 01-07-1945 for entry in the record of Gram Panchayat Ronuhkothi, Tehsil Bharmour, District Chamba (H.P.).

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of Jaisi Ram s/o Sh. Veer born on 01-07-1945 for entry in the concerned Gram Panchayat Ronuhkothi they may file their claim/objections on or before 21-08-2024 in this court failing which necessary orders will be passed to the Gram Panchayat for registration of birth accordingly.

Issued under my hand and seal today on this 5th day of July, 2024.

Seal.

Sd/-
*Tehsildar-cum-Executive Magistrate,
Bharmour, District Chamba (H.P.).*

In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)

Smt. Lambo d/o Hushiyara, r/o Village Sehli, P.O. Aurafatti, Tehsil Bharmour, District Chamba (H.P.) . . . *Applicant.*

Versus

General Public

Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Registration Act, 1969.

Whereas, Smt. Lambo d/o Hushiyara, r/o Village Sehli, P.O. Aurafatti, Tehsil Bharmour, District Chamba (H.P.) has filed an affidavit for registration of delayed birth of Lambo d/o Hushiyara born on 01-01-1964 for entry in the record of Gram Panchayat Sehli, Tehsil Bharmour, District Chamba (H.P.).

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of Smt. Lambo d/o Hushiyara born on 01-01-1964 for entry in the concerned Gram Panchayat Sehli they may file their claim/objections on or before 21-08-2024 in this court failing which necessary orders will be passed to the Gram Panchayat for registration of birth accordingly.

Issued under my hand and seal today on this 5th day of July, 2024.

Seal.

Sd/-
*Tehsildar-cum-Executive Magistrate,
Bharmour, District Chamba (H.P.).*

In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)

Smt. Vido d/o Hushiyara, r/o Village Sehli, P.O. Aurafatti, Tehsil Bharmour, District Chamba (H.P.) . . Applicant.

Versus

General Public

Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Registration Act, 1969.

Whereas, Smt. Vido d/o Hushiyara, r/o Village Sehli, P.O. Aurafatti, Tehsil Bharmour, District Chamba (H.P.) has filed an affidavit for registration of delayed birth of Vido d/o Hushiyara born on 01-01-1948 for entry in the record of Gram Panchayat Sehli, Tehsil Bharmour, District Chamba (H.P.).

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of Smt. Vido d/o Hushiyara born on 01-01-1948 for entry in the concerned Gram Panchayat Sehli they may file their claim/objections on or before 21-08-2024 in this court failing which necessary orders will be passed to the Gram Panchayat for registration of birth accordingly.

Issued under my hand and seal today on this 5th day of July, 2024.

Seal.

Sd/-

*Tehsildar-cum-Executive Magistrate,
Bharmour, District Chamba (H.P.).*

**Before the Marriage Officer-cum- Sub- Divisional Officer ,
Tehsil Dheera, Distt. Kangra (H.P.)**

Mandeep Kumar and Priya

Versus

General Public

Application for the registration of marriage under section 16 of the Special Marriage Act, 1954.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Mandeep Kumar s/o Bachitter Singh, r/o Village Tharkehr, Post Office Dheera, Tehsil Dheera, Distt. Kangra (H.P.) Pin Code- 176 101 and Priya d/Sh. Kamaljeet, r/o Village Ghartholi, P.O. Ballah, Tehsil Palampur, Distt. Kangra (H.P.) Pin Code- 176 064. If there is any objection on this marriage, the objection in person or through counsel be submitted to this office on or before 02-08-2024 otherwise marriage will be registered.

Seal.

Sd/-

*Marriage Officer-cum-S.D.O.,
Dheera, Distt. Kangra (H.P.).*

**In the Court of Sub-Divisional Magistrate, Dheera, Exercising the Powers of
Marriage Officer, Dheera, Distt. Kangra (H.P.)**

In Ref.

Satish Kumar s/o Kalyan Singh and Arti Devi d/o Chand Ram

Versus

General Public

Application under section 16 of the Special Marriage Act, 1954 for the registration of marriage.

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Satish Kumar (DOB 13-09-1995) s/o Kalyan Singh, r/o Village Duhak, Post Office Duhak, Tehsil Thural, Distt. Kangra (H.P.)-176 075 and Arti Devi (DOB 07-08-2001) d/o Chand Ram, r/o W.No. 03, Village Kuhn Uparli (446), P.O. Kuhan, Tehsil Jaisinghpur, Distt. Kangra (H.P.)- Pin Code- 176 098 on 22-09-2023 at Village Duhak, Post Office Duhak, Tehsil Thural, Distt. Kangra (H.P.). If there is any objection this marriage, the objection in person or through counsel be submitted to this office on or before 17-08-2024 otherwise the marriage will be registered.

Seal.

Sd/-
Marriage Officer-cum-S.D.M.,
Dheera, Distt. Kangra (H.P.).

**In the Court of Sh. Kartar Chand, Marriage Officer-cum-Sub-Divisional Magistrate
Shahpur, Distt. Kangra (H.P.)**

1. Sh. Piyush Gautam s/o Sh. Sushil Kumar, r/o Village Jhullar, P.O. & Tehsil Shahpur, Distt. Kangra (H.P.).

2. Smt. Nikki Sharma d/o Nawal Kumar Sharma, r/o Flat No. 205, Durgeshwari Enclave, Hanuman Mandir, Hindpri 1st Street, Ranchi, G.P.O Ranchi, Jharkhand-834 001 . . Applicants.

Versus

1. General Public

2. Local Registrar, Nagar Gram Panchayat Shahpur

. . Respondents.

Subject.—Application for the Marriage registration u/s 16 of Special Marriage Act, 1954.

Applicants Sh. Piyush Gautam s/o Sh. Sushil Kumar, r/o Village Jhullar, P.O. & Tehsil Shahpur, Distt. Kangra (H.P.) & Smt. Nikki Sharma d/o Nawal Kumar Sharma, r/o Flat No. 205, Durgeshwari Enclave, Hanuman Mandir, Hindpri 1st Street, Ranchi, G.P.O Ranchi, Jharkhand-834 001 has filed an application u/s 16 of Special Marriage Act, 1954 alongwith declaration in which they have stated that they have solemnized their marriage on 20-04-2024 at Village Jhullar, P.O. & Tehsil Shahpur, Distt. Kangra (H.P.) as per Hindu rites & customs.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objections personally or in writing before this court on or before 05-08-2024. After that no objection will be entertained and marriage will be registered accordingly.

Seal.

Sd/-
(KARTAR CHAND),
Marriage officer-cum- Sub-Divisional Magistrate,
Shahpur, Distt. Kangra (H.P.).

**In the Court of Sh. Kartar Chand, Marriage Officer-cum-Sub-Divisional Magistrate
Shahpur, Distt. Kangra (H.P.)**

1. Sh. Kuldeep Singh s/o Sh. Kanshi Ram, r/o Village Sidhpur, P.O. Tatwani, Tehsil Shahpur, Distt. Kangra (H.P.).

2. Smt. Varinda d/o Raghuvir Singh, r/o Village Lahalpur, P.O. Bhatar, Tehsil Dehra, Distt. Kangra (H.P.)
.. *Applicants.*

Versus

1. General Public

2. Local Registrar, Concerned Gram Panchayat

.. *Respondents.*

Subject.—Application for the Marriage registration u/s 16 of Special Marriage Act, 1954.

Applicants Sh. Kuldeep Singh s/o Sh. Kanshi Ram, r/o Village Sidhpur, P.O. Tatwani, Tehsil Shahpur, Distt. Kangra (H.P.) & Smt. Varinda d/o Raghuvir Singh, r/o Village Lahalpur, P.O. Bhatar, Tehsil Dehra, Distt. Kangra (H.P.) has filed an application u/s 16 of Special Marriage Act, 1954 alongwith declaration in which they have stated that they have solemnized their marriage on 16-09-2023 at Baba Ghasi Ram Ashram, Durga Bhavan, Dadh, Distt. Kangra (H.P.) as per Hindu rites & customs.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objections personally or in writing before this court on or before 05-08-2024. After that no objection will be entertained and marriage will be registered accordingly.

Seal.

Sd/-
(KARTAR CHAND),
Marriage officer-cum- Sub-Divisional Magistrate,
Shahpur, Distt. Kangra (H.P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solun, District Solan (H.P.)**

In the matter of:

Smt. Sunita Devi w/o Sh. Mohan Lal, r/o VPO Bhoj Nagar, Tehsil and Distt. Solan (H.P.)

..*Applicant.*

Versus

General Public

..Respondent.

Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Sunita Devi w/o Sh. Mohan Lal, r/o VPO Bhoj Nagar, Tehsil and Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of her date of birth *i.e.* 01-01-1973 and her place of birth is at Village Katal-Kathar, P.O. Bohli, Tehsil & District Solan (H.P) but her date of birth could not be entered in the record of Gram Panchayat Bohli, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Sunita Devi d/o Sh. Prem Singh and Smt. Deori Devi may submit their objections in writing or appear in person in this court on or before 11-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of July, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
*Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).*

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.)**

In the matter of:

Sh. Nishant s/o Sh. Padam Singh, r/o Village Sharghal, Alawang (51), District Shimla-171 204 (H.P.)
..Applicant.

Versus

General Public

..Respondent.

Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Sh. Nishant s/o Sh. Padam Singh, r/o Village Sharghal, Alawang (51), District Shimla-171 204 (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of his date of birth *i.e.* 11-02-1987 and his place of birth is at Maa Shoolini Complex, Lakkar Bazar, Ward No. 09, Solan, Tehsil & District Solan (H.P) but his date of birth could not be entered in the record of Municipal Corporation Solan, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Sh. Nishant s/o Sh. Padam Singh and Smt. Bimla Devi may submit their objections in writing or appear in person in this court on or before 12-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of July, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.)**

In the matter of:

Smt. Pushpa Devi w/o Sh. Rati Ram, r/o Village Than-Bhalo, P.O. Dharampur, Tehsil Kasauli, Distt. Solan (H.P.) ..Applicant.

Versus

General Public

..Respondent.

Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Pushpa Devi w/o Sh. Rati Ram, r/o Village Than-Bhalo, P.O. Dharampur, Tehsil Kasauli, Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of her date of birth *i.e.* 01-01-1972 and her place of birth is at Village Katal-Kathar, P.O. Bohli, Tehsil & District Solan (H.P) but her date of birth could not be entered in the record of Gram Panchayat Bohli, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Pushpa Devi d/o Sh. Janki Ram and Late Smt. Tara Devi may submit their objections in writing or appear in person in this court on or before 10-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of July, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solun, District Solun (H.P.)**

In the matter of:

Smt. Padma Devi w/o Sh. Amrit Lal, r/o Village Lajhogari, P.O. Naina Tikkar, Tehsil Pachhad, Distt. Sirmaur (H.P.)-173 229 ..Applicant.

Versus

General Public

..Respondent.

Application u/s 13(3) of Birth and Death Registratin Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Padma Devi w/o Sh. Amrit Lal, r/o Village Lajhogari, P.O. Naina Tikkar, Tehsil Pachhad, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of her date of birth *i.e.* 29-07-1974 and her place of birth is at Village Katal-Kathar, P.O. Bohli, Tehsil & District Solan (H.P) but her date of birth could not be entered in the record of Gram Panchayat Bohli, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Padma Devi d/o Sh. Jiya Lal and Smt. Meera Devi may submit their objections in writing or appear in person in this court on or before 11-08-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of July, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solun, District Solun (H.P.).

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solun (H.P.)**

Case No.: 01/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Sanjay s/o Sh. Hira Lal age 24 years D.O.B. 19-07-2000, r/o Village Pathia, P.O. Kanda, Tehsil Kasauli, District Solun (H.P.).

2. Mrs. Riya d/o Maan Singh, Village Bara, P.O. Kumarhatti, Tehsil & Distt. Solun (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Sanjay s/o Sh. Hira Lal age 24 years D.O.B. 19-07-2000, r/o Village Pathia, P.O. Kanda, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Riya d/o Maan Singh, Village Bara, P.O. Kumarhatti, Tehsil & Distt. Solan (H.P.) (Bride) r/o Village Pathia, P.O. Kanda, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 27-03-2024 that their marriage was solemnized on 03-03-2024 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 04/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Sumit Kumar s/o Sh. Hari Gopal age 27 years D.O.B. 25-09-1996, r/o Village Banlagi, P.O. Kuthar, Sub-Tehsil Krishangarh, District Solan (H.P.).
2. Mrs. Poonam d/o Sh. Surender age 22 years D.O.B. 01-09-2001, r/o Village Kuhat Khaltu, P.O. Occhghat, Tehsil & Distt. Solan, (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Sumit Kumar s/o Sh. Hari Gopal age 27 years D.O.B. 25-09-1996, r/o Village Banlagi, P.O. Kuthar, Sub-Tehsil Krishangarh, District Solan (H.P.) (Bride groom) & Mrs. Poonam d/o Sh. Surender age 22 years D.O.B. 01-09-2001, r/o Village Kuhat Khaltu, P.O. Occhghat, Tehsil & Distt. Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 13-05-2024 that their marriage was solemnized on 12-05-2023 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may

be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 02/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Pawan Kumar s/o Sh. Janki Ram age 29 years D.O.B. 15-07-1994, r/o Village Pratha, P.O. Pratha, Sub- Tehsil Parwanoo, District Solan (H.P.).

2. Mrs. Rajni Devi d/o Sh. Rakesh Kumar, r/o Village Kammi, Distt. Panchkula (H.R.) at present Village Pratha, P.O. Pratha, Sub-Tehsil Parwanoo, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Pawan Kumar s/o Sh. Janki Ram age 29 years D.O.B. 15-07-1994, r/o Village Pratha, P.O. Pratha, Sub- Tehsil Parwanoo, District Solan (H.P.) (Bride groom) & Mrs. Rajni Devi d/o Sh. Rakesh Kumar, r/o Village Kammi, Distt. Panchkula (H.R.) at present r/o Village Pratha, P.O. Pratha, Sub- Tehsil Parwanoo, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 29-04-2024 that their marriage was solemnized on 22-02-2023 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 03/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Darshan Lal s/o Sh. Balbir Singh age 38 years D.O.B. 07-05-1986, r/o Village Bir Raitkahan, Tehsil Indri, Distt. Karnal, Haryana at present r/o Village Gussan, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Meena d/o Sh. Mast Ram age 31 years D.O.B. 12-01-1993, r/o Village Gussan, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Darshan Lal s/o Sh. Balbir Singh age 38 years D.O.B. 07-05-1986, r/o Village Bir Raitkahan, Tehsil Indri, Distt. Karnal, Haryana at present r/o Village Gussan, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Meena d/o Sh. Mast Ram age 31 years D.O.B. 12-01-1993, r/o Village Gussan, P.O. Garkhal, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 03-04-2024 that their marriage was solemnized on 12-06-2016 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 05/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Naveen Kumar s/o Sh. Hari Gopal age 28 years D.O.B. 01-09-1995, r/o Village Banlagi, P.O. Kuthar, Sub-Tehsil Krishangarh, District Solan (H.P.).

2. Mrs. Pooja d/o Sh. Surender age 25 years D.O.B. 29-04-1999, r/o Village Kuhat Khaltu, P.O. Occhghat, Tehsil & District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Naveen Kumar s/o Sh. Hari Gopal age 28 years D.O.B. 01-09-1995, r/o Village Banlagi, P.O. Kuthar, Sub-Tehsil Krishangarh, District Solan (H.P.) (Bride groom) & Mrs. Pooja d/o Sh. Surender age 25 years D.O.B. 29-04-1999, r/o Village Kuhat Khaltu, P.O. Occhghat, Tehsil & District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 13-05-2024 that their marriage was solemnized on 12-05-2023 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 07/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Pardeep s/o Sh. Prem Chand age 28 years, r/o Village Tipra, P.O. Parwanoo, Sub-Tehsil Parwanoo, District Solan (H.P.).
2. Mrs. Neha d/o Sh. Raj Kumar, r/o Village Tipra, P.O. Parwanoo, Sub-Tehsil Parwanoo, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Pardeep s/o Sh. Prem Chand age 28 years, r/o Village Tipra, P.O. Parwanoo, Sub-Tehsil Parwanoo, District Solan (H.P.) (Bride groom) & Mrs. Neha d/o Sh. Raj Kumar age 30 years, r/o Village Tipra, P.O. Parwanoo, Sub-Tehsil Parwanoo, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 06-04-2024 that their marriage was solemnized on 22-04-2016 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 08/2024

Date of Instt.: 03-07-2024

Date of Decision: 03-08-2024

1. Sh. Vishal Sehgal s/o Sh. Pradeep Kumar age 37 years, r/o Village Dhar ki Ber, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.).
2. Mrs. Meena Kumari d/o Sh. Dharam Chand age 35 years, r/o Village Dharampur, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Vishal Sehgal s/o Sh. Pradeep Kumar age 37 years, r/o Village Dhar ki Ber, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Meena Kumari d/o Sh. Dharam Chand age 35 years, r/o Village Dharampur, P.O. Dharampur, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 14-05-2024 that their marriage was solemnized on 06-03-2019 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 03-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 03-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 11/2024

Date of Instt.: 05-07-2024

Date of Decision: 05-08-2024

1. Sh. Gurdev s/o Sh. Balak Ram age 43 years, r/o Village Thandu, P.O. Kotbeja, Tehsil Kasauli, District Solan (H.P.).
2. Mrs. Sanu Kumari d/o Sh. Narata Ram age 28 years, r/o Village Thandu, P.O. Kotbeja, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Gurdev s/o Sh. Balak Ram age 43 years, r/o Village Thandu, P.O. Kotbeja, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Sanu Kumari d/o Sh. Narata Ram age 28 years, r/o Village Thandu, P.O. Kotbeja, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 04-01-2024 that their marriage was solemnized on 18-01-2013 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 05-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 05-07-2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 13/2024

Date of Instt.: 05-07-2024

Date of Decision: 05-08-2024

1. Sh. Ajay Singh s/o Sh. Ramesh Kumar age 28 years, r/o Village Banasar, P.O. Naya Gram, Sub-Tehsil Parwanoo, District Solan (H.P.).

2. Mrs. Kajal d/o Sh. Mohan Lal age 24 years, r/o Village Banasar, P.O. Naya Gram, Sub-Tehsil Parwanoo, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Ajay Singh s/o Sh. Ramesh Kumar age 28 years, r/o Village Banasar, P.O. Naya Gram, Sub-Tehsil Parwanoo, District Solan (H.P.) (Bride groom) & Mrs. Kajal d/o Sh. Mohan Lal age 24 years, r/o Village Banasar, P.O. Naya Gram, Sub-Tehsil Parwanoo, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 26-12-2023 that their marriage was solemnized on 20-06-2023 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 05-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 05-07-2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 14/2024

Date of Instt.: 05-07-2024

Date of Decision: 05-08-2024

1. Sh. Govind Singh s/o Sh. Prem Singh age 31 years, r/o Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Ranjna d/o Sh. Puran Chand age 34 years, r/o Village Bag, Tehsil Jathia Devi, District Shimla (H.P.) at present residing at Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Govind Singh s/o Sh. Prem Singh age 31 years, r/o Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Ranjna d/o Sh. Puran Chand age 34 years, r/o Village Bag, Tehsil Jathia Devi, District Shimla (H.P.) at present residing at Village Chattian, P.O. Kasauli, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 20-05-2024 that their marriage was solemnized on 23-04-2017 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 05-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 05-07-2024 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

Case No.: 15/2024

Date of Instt.: 05-07-2024

Date of Decision: 05-08-2024

1. Sh. Gurdayal s/o Sh. Munni Lal age 22 years, r/o Village Bhaguri, P.O. Bhaguri, Tehsil Kasauli, District Solan (H.P.).

2. Mrs. Pooja d/o Sh. Prakash age 21 years, r/o Village Bhaguri, P.O. Bhaguri, Tehsil Kasauli, District Solan (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Gurdayal s/o Sh. Munni Lal age 22 years, r/o Village Bhaguri, P.O. Bhaguri, Tehsil Kasauli, District Solan (H.P.) (Bride groom) & Mrs. Pooja d/o Sh. Prakash age 21 years, r/o Village Bhaguri, P.O. Bhaguri, Tehsil Kasauli, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 07-06-2022 that their marriage was solemnized on 10-05-2021 with each other. As such they have applied for registration of their marriage. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard may be preferred in this court on or before 05-08-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 05-07-2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

In the Court of Executive Magistrate (Tehsildar) Nalagarh, District Solan (H.P.)

Case No. : 07 /2024

Date of Institution : 01-07-2024

Sh. Naam Dev s/o Sh. Ram Gopal, r/o Village Haliara, P.O. Goela, Tehsil Nalagarh, District Solan (H.P.).

Versus

General Public through: Gram Panchayat Barrian, Tehsil Nalagarh, District Solan (H.P.)

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Sh. Naam Dev s/o Sh. Ram Gopal, r/o Village Haliara, P.O. Goela, Tehsil Nalagarh, District Solan (H.P.) has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 stating therein that his daughter namely Himanshi Negi d/o Sh. Naam Dev was born on 05-12-2020 at Gram Panchayat Barrian, Tehsil Nalagarh, District Solan (H.P.) but her birth could not be entered in the record of Old Gram Panchayat Barrian, Tehsil Nalagarh, District Solan (H.P.) within stipulated period. He prayed for issuing necessary orders to the Gram Panchayat Barrian, Tehsil Nalagarh, District Solan (H.P.) for entering the same in the records.

Therefore, by this proclamation, the general public is hereby informed that any person having objection regarding the birth of namely Himanshi Negi d/o Sh. Naam Dev, may file their objection in this court on or before 13-08-2024, failing which no objection shall be entertained.

Given under my hand and seal on this 5th day of July, 2024.

Seal.

Sd/-
*Executive Magistrate (Tehsildar),
Nalagarh, District Solan (H.P.).*

CHANGE OF NAME

I, Gambhru Devi d/o Sh. Bhag Singh, r/o Village Panjolth, P.O. Batwada, Sub-Tehsil Dehar, Tehsil Sundernagar declare that I have changed my name Gambhru Devi to Neelam. Concerned may note.

GAMBHRU DEVI
d/o Sh. Bhag Singh,
r/o Village Panjolth, P.O. Batwada,
Sub-Tehsil Dehar, Tehsil Sundernagar.

CHANGE OF NAME

I, Dhal Bahadur Sarki s/o Sh. Ganto Sarki, r/o Doctor Building, Near Gas Godown, Sanjauli, Shimla-171 006, Tehsil & Distt. Shimla (H.P.) declare that at the time of admission of my son in school/school certificate my name was written as Arjun instead of Dhal Bahadur Sarki and similarly my wife's name was also written as Sushma instead of Rekha Sarki. I further declare that my correct name is Dhal Bahadur Sarki and my wife's correct name is Rekha Sarki be corrected/changed in my son school records. All concerned please may note.

DHAL BAHADUR SARKI
s/o Sh. Ganto Sarki,
r/o Doctor Building,
Near Gas Godown, Sanjauli, Shimla-171 006,
Tehsil & Distt. Shimla (H.P.).

CHANGE OF NAME

I, Riijul Vashisht s/o Sh. Sanjeev Kumar, r/o Village Bharolian Kalan, P.O. Behdala, Tehsil & Distt. Una (H.P.) declare that in my School certificate my name is wrongly written as Rijul Sharma instead of Riijul Vashisht. So kindly correct it.

RIIJUL VASHISHT
s/o Sh. Sanjeev Kumar,
r/o Village Bharolian Kalan, P.O. Behdala,
Tehsil & Distt. Una (H.P.).

CHANGE OF NAME

I, Riijul Vashisht s/o Sh. Sanjeev Kumar, r/o Village Bharolian Kalan, P.O. Behdala, Tehsil & Distt. Una (H.P.) declare that in my School certificate my mother's name is wrongly written as Nitu instead of Neetu Sharma. So kindly correct it.

RIIJUL VASHISHT
s/o Sh. Sanjeev Kumar,
r/o Village Bharolian Kalan, P.O. Behdala,
Tehsil & Distt. Una (H.P.).

CHANGE OF NAME

I, Nur Bano w/o Barkat Ali, VPO Batheri, Tehsil Padhar, Distt. Mandi (H.P.) in my Aadhar No. 3134 8851 6670 my name Gur Bano wrongly entered. Correct name is Nur Bano.

NUR BANO
w/o Barkat Ali,
VPO Batheri, Tehsil Padhar,
Distt. Mandi (H.P.).

CHANGE OF NAME

I, Preetika Singh d/o Sh. Kalam Singh, r/o Village Bathwa, P.O.Kaloti, Tehsil Chirgaon, District Shimla (H.P.) declare that Preetika and Preetika Singh are the name of one and same person. All concerned please note.

PREETIKA SINGH
d/o Sh. Kalam Singh,
r/o Village Bathwa,
P.O.Kaloti, Tehsil Chirgaon,
District Shimla (H.P.).

CHANGE OF NAME

I, Sushma Kumari aged 59 years w/o Sh. Manmohan Lal Bhatti, r/o VPO Ghumarwin, Ward No. 2, Tehsil Ghumarwin, Distt. Bilaspur (H.P.) declare that my name is wrongly entered as Sushma Bhatti in Bank Account and share certificate. My correct name is Sushma Kumari. All concerned may note please.

SUSHMA KUMARI
w/o Sh. Manmohan Lal Bhatti,
r/o VPO Ghumarwin, Ward No. 2,
Tehsil Ghumarwin, Distt. Bilaspur (H.P.).

समक्ष श्री ऋषभ शर्मा व अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण,
जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 117/2023

तारीख मरजुआ : 25-11-2022

तारीख पेशी : 06-08-2024

श्रीमती आशा रानी पत्नी मदन लाल व मदन लाल पुत्र स्व0 श्री दलीप चन्द, निवासी अकुर कुटिर,
नियर दरगाह, घोड़ा चौकी, शिमला (हि0प्र0) प्राथिया।।

बनाम

1. श्रीमती उमा कुमारी पुत्री स्व० श्री पंजाब सिंह, निवासी गांव व डाकघर लाहड वाया बारा, तहसील नादौन, जिला हमीरपुर (हि०प्र०), 2. श्रीमती सोमावती पत्नी एम० एल० राणा, निवासी गांव व डाकघर वाया रैल, तहसील नादौन, जिला हमीरपुर (हि०प्र०), 3. श्रीमती गीता देवी मारफत जायज वारसान श्रीमती सत्या देवी पत्नी जगदीश सिंह, निवासी हाऊस नं० 34, नियर मक्कर आटा चक्की कोहारा रोड सनेहवाल लुधियाना, पंजाब, योगेन्द्र सिंह पटयाल पुत्र पंजाब सिंह, निवासी होर, डाकघर जलारी, तहसील नादौन, जिला हमीरपुर व केवल सिंह पुत्र पंजाब सिंह, निवासी नियर दरगाह घोड़ा चौकी, डा० समरहिल शिमला, 4. श्रीमती कमलावती पत्नी कुलदीप सिंह, निवासी अम्ब पटीयार, डा० जवालामुखी, जिला कांगड़ा, 5. श्री देवेन्द्र नाथ मारफत जायज वारसान संतोष द्विवेदी पत्नी देवेन्द्र नाथ, विकास पुत्र स्व० श्री देवेन्द्र नाथ व किर्ति पुत्री स्व० श्री देवेन्द्र नाथ, निवासीगण द्विवेदी क्लोथ हाऊस, गांधी चौक मण्डी, 6. श्री महेन्द्र पुत्र राम रखामल, निवासी तारा कॉटेज, घोड़ा चौकी, शिमला (हि०प्र०), 7. श्री अनिल पुत्र स्व० श्री बलराम, निवासी तारा कॉटेज, घोड़ा चौकी, शिमला (हि०प्र०), 8. श्री अनुज पुत्र स्व० श्री बलराम, निवासी तारा कॉटेज, घोड़ा चौकी, शिमला (हि०प्र०), 9. श्रीमती तारावती पत्नी स्व० श्री बलराम, निवासी तारा कॉटेज, घोड़ा चौकी, शिमला (हि०प्र०), 10. श्री अरूण पुत्र स्व० श्री बलराम, निवासी तारा कॉटेज, घोड़ा चौकी, शिमला (हि०प्र०), 11. श्री सुरेश कुमार पुत्र श्री अमृतसरीया, निवासी खुल्लर हाऊस, घोड़ा चौकी, शिमला (हि०प्र०), 12. श्री सीता राम पुत्र शोभा राम, निवासी खुल्लर हाऊस, घोड़ा चौकी, शिमला (हि०प्र०) प्रतिवादीगण।

प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना-पत्र बाबत भूमि मन्दरजा खाता/खतौनी नं० 15/57, कित्ता 17, रकबा तादादी 00-12-05, है० मोहाल/मौजा बाग, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०)।

प्रार्थना-पत्र श्रीमती आशा रानी पत्नी मदन लाल व मदन लाल पुत्र स्व० श्री दलीप चन्द, निवासी अकुर कुटिर, नियर दरगाह, घोड़ा चौकी, शिमला (हि०प्र०) ने इस न्यायालय में प्रार्थना-पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु खाता/खतौनी नं० 15/57, कित्ता 17, रकबा तादादी 00-12-05, है० मोहाल/मौजा बाग, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०) बारे प्रस्तुत किया है जिसमें मौका तकसीम अमल में लाई जा चुकी है जिसमें प्रतिवादी की तामील साधारण तरीके से सम्भव न हो पा रही है।

अतः इशतहार द्वारा प्रतिवादी पक्ष को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 06-08-2024 को अपराह्न 2.00 बजे तक कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करे अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 15-07-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०)।

